

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>OA 257/2006 with MA No.152/2006</u></p> <p><u>21.07.2006</u></p> <p>Mr. P.N.Jatti, counsel for the applicant</p> <p>Heard the learned counsel for the applicant.</p> <p>The learned counsel for the applicant submits that he wants to withdraw this OA as he intends to file a duly constituted fresh OA. In view of what has been stated above, the applicant is allowed to withdraw this OA with liberty to file a duly constituted fresh OA.</p> <p>In view of withdrawal of OA, MA No. 152/2006 stands disposed of accordingly.</p> <p>R/</p> <p><i>(Signature of M.L. Chauhan)</i> (M.L. CHAUHAN) JUDICIAL MEMBER</p> <p><i>Copy vide no 42 26/7/06 AKS</i></p>